

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.300 of 2020**

Sumit Saurav **Petitioner**

Versus

1. The State of Jharkhand
2. Rashi Krishan **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. Shailesh Kr. Singh, Advocate
For the State : Ms. Nehala Sharmin, A.P.P
For the O.P. NO.02 : Mr. Ranjan Kumar, Advocate

03/Dated: 14th September, 2020

1. Learned counsel for the petitioner, learned A.P.P and learned counsel for O.P. No.02, are present.
2. Learned counsel for the petitioner submits that he shall file the undertaking for removing the defect, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the revision, under the appropriate heading, on **23.09.2020.**

(AMITAV K. GUPTA, J.)

Chandan